



2026:AHC:55085

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 9308 of 2026

Smt Rajkumari

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Nanhe Lal Tripathi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 67

HON'BLE SAMEER JAIN, J.

1. Heard Sri Nanhey Lal Tripathi, learned counsel for the applicant and Sri Kunwar Tejendra Bahadur, learned AGA for the State.
2. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No.0408 of 2025, under Sections 85, 80(2), 351(3) BNS and Section 4 D.P. Act, Police Station Talbehat, District Lalitpur, during pendency of the trial.
3. Learned counsel for the applicant submits, applicant is mother-in-law of the deceased and on the basis of false and general allegation she has been made accused in the present matter.
4. He next submits, actually on the date of incident father of the deceased came for the purpose to take her but son of the applicant i.e. husband of the deceased insisted that he may wait for 3 days and only due to this reason dispute arose between husband and wife thereafter in rash she committed suicide by hanging. He next submits, even postmortem report suggests, deceased died due to hanging.
5. He further argued, applicant is lady and there is no specific allegation against her and it appears only being mother-in-law

of the deceased she has been made accused in the present matter. He further submits, applicant is not having any other criminal history and in the present matter she is in jail since 10.11.2025 i.e. for last more than 4 months.

6. Per contra, learned AGA however opposed the prayer for bail but could not dispute the arguments on facts advanced by learned counsel for the applicant.

7. I have heard both the parties and perused the record of the case.

8. Considering the arguments advanced by learned counsel for the parties and the fact that applicant is mother-in-law of the deceased and there is no specific allegation against her and postmortem report suggests, deceased died due to hanging and applicant is lady and she is not having any criminal history and in the present matter she is in jail for last more than 4 months, in my view, applicant is entitled to be released on bail.

9. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is allowed.

10. Let the applicant - **Smt Rajkumari** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless her personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

11. In case of breach of any of the above condition, the

prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

12. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

March 18, 2026

Shahroz

(Sameer Jain,J.)